

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 159/MP/2017**

**Coram**

**Shri P.K. Pujari, Chairperson  
Dr. M.K. Iyer, Member**

**Date of Order: 3<sup>rd</sup> December, 2018**

**In the matter of**

Corrigendum to Order dated 5.11.2018

**In the matter of**

Petition under Section 79(1)(b) and 79(1)(f) of the Electricity Act, 2003 for claiming compensation from Respondent on account of event pertaining to change in law as per the terms of LOI dated 14.1.2016 placed by the Respondent upon the Petitioner No. 1

**And**

**In the matter of**

1. Tata Power Trading Company Limited  
Corporate Centre,  
34, Sant Tukaram Road,  
Carnac Bunder, Mumbai- 400009

2. Jindal India Thermal Power Ltd  
Plot No. 12, Local Shopping Complex,  
Sector B-I, Vasant Kunj,  
New Delhi-110070

**.....Petitioners**

**Vs**

The Brihan Mumbai Electric Supply & Transport Undertaking  
1<sup>st</sup> floor, Multistoried Annex Building,  
BEST Marg, Colaba,  
Mumbai- 400001

**...Respondent**

**CORRIGENDUM**

In line 10 of Para 36 of the order dated 5.11.2018 in Petition No. 159/MP/2017, the words “**1.3.2016 till 30.6.2016**” shall be read as “**1.3.2016 till 30.6.2017**”.

2. All other terms contained in the order dated 5.11.2018 remains unaltered.

**Sd/-  
(Dr. M.K.Iyer)  
Member**

**Sd/-  
(P. K. Pujari)  
Chairperson**

